

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.3685

TO BE ANSWERED ON THE 22ND DECEMBER, 2015/PAUSHA 1, 1937 (SAKA)

NAME OF SURVIVING SPOUSE ON DEATH CERTIFICATE

3685. SHRI P.R. SUNDARAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether several cases of women facing lots of problems after their husband's death on issues related to insurance, inheritance or others have been reported;

(b) if so, whether the Government has directed/requested the States/UTs to mention the name of surviving spouse on the death certificates issued by Municipal bodies;

(c) if so, the details thereof along with its compliance status by States/UTs indicating the States/UTs which failed to implement the directions; and

(d) the steps taken by the Government for compliance of directions issued in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): No Madam; Office of Registrar General, India (ORGI), being the nodal Department in Government of India for coordinating and unifying the activities of the Chief Registrars of Birth and Death in each State/UT under the Registration of Birth and Death (RBD) Act, 1969, has not received any such case. However, Office of Registrar General, India has issued necessary instructions/directions to all States/UTs to include the name of surviving spouse on the death certificate issued under the RBD Act, 1969.

(c) & (d): Madam; Necessary directions/instructions for inclusion of the 'Name of Husband/Wife' in the death reporting form and death certificate have been issued in June, 2013 by ORGI to the Chief Registrar of births and deaths of all States/UTs for revision of death reporting form (Form No.2) and death certificate (Form No.6).

Further, ORGI has recently developed a Uniform Software on registration of births and deaths in which registration form used for death registration and the death certificate form contain the column of 'Name of Husband/Wife'.
